

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.197/GT/2017**

Subject : Petition for determination of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-IV (1 x 500 MW) for the period from anticipated date of commercial operation of Unit-I (31.7.2017) to 31.3.2019

Petitioner : NTPC Ltd.

Respondent : UPPCL & ors

Date of hearing : 13.3.2019

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Parties present : Shri Nishant Gupta, NTPC  
Shri Ajay Mehta, NTPC  
Shri R.K.Singh, NTPC  
Shri E.P.Rao, NTPC  
Shri Vinod T., NTPC  
Shri Anjum Zargar, NTPC  
Shri Varun Shankar, Advocate, TPDDL  
Shri Manish Garg, UPPCL

**Record of Proceedings**

During the hearing, the representative of the Petitioner submitted that the Petitioner has filed the revised petition in terms of the directions of the Commission and copies of the same have been served on the Respondents. Accordingly, the representative prayed that tariff of the generating station may be determined as sought for in the petition.

2. The learned counsel for the Respondent, TPDDL pointed out that the MOP, Gol vide its letter dated 4.4.2018/ 10.4.2018 has reallocated the total share of power of TPDDL (Respondent No. 5) and HPSEBL (Respondent No. 7) to Respondent No. 1, UPPCL, based on the willingness expressed by UPPCL. He also submitted that the said arrangement is within the knowledge of the Petitioner. Accordingly, the learned counsel prayed that the Respondent, TPDDL may be deleted from the memo of parties to the Petition. The said arrangement was affirmed by the representative of the Petitioner.

3. The learned counsel for the Respondent, UPPCL made detailed submissions in the matter and prayed that the Commission may disallow the prayer of the Petitioner with regard to time overrun and IDC/IEDC beyond the scheduled COD. He however prayed for grant of time to file its reply to the revised petition filed by the Petitioner.

4. The Commission after hearing the parties observed that since TPDDL and HPSEBL have surrendered their share of power to UPPCL, they may not be arrayed as party



Respondents in the matter and directed the Petitioner to file revised memo of parties.

5. The Commission directed the Petitioner to file the following additional information, on affidavit, with copy to the Respondents, on or before **10.4.2019**:

- (a) *Copy of the original Investment Approval along with scheduled date of commissioning.*
- (b) *CPM/PERT chart indicating the critical activities/milestones which were affected due to each reason of delay with relevant supporting document. Reconciliation of the total delay period corresponding to each activity/milestones with individual delays corresponding to each reason of delay as per the format attached at Annexure-1. Any other relevant information for proving that time overrun and consequent cost overrun, if any, was not attributable to the Petitioner.*
- (c) *Details of LD recovered, if any, from the contractors.*
- (d) *The implication of time overrun on cost, separately indicating the details of the increase in prices of different packages, increase in IDC & IEDC from the scheduled COD to the actual COD.*
- (e) *Form-15 considering the received coal (excluding opening stock) for the preceding three months before COD of the Unit. Clarification as to whether the sample taken for measuring 'as received' GCV of coal was from wagon top at the unloading point.*
- (f) *Copy of original Equipment Manufacturer's Performance Guarantee parameters for Boiler efficiency, Turbine heat rate and Unit Heat Rate.*
- (g) *Reasons for variation in cost between original investment approval (i.e. ₹279281.20 lakh) and completion cost as on cut-off date (i.e. ₹283539.05 lakh) for total Plant, equipment & civil works.*
- (h) *Reasons for variation in cost between original investment approval (₹1404.80 lakh) and the completion cost as on actual COD (₹4904.77 lakh) for total construction & Pre-Commissioning Expenses.*

6. The Respondents shall file their replies on or before **22.4.2019** with advance copy to the petitioner, who shall file its rejoinder, if any, by **29.4.2019**. Pleadings shall be completed by the parties within the due dates mentioned.

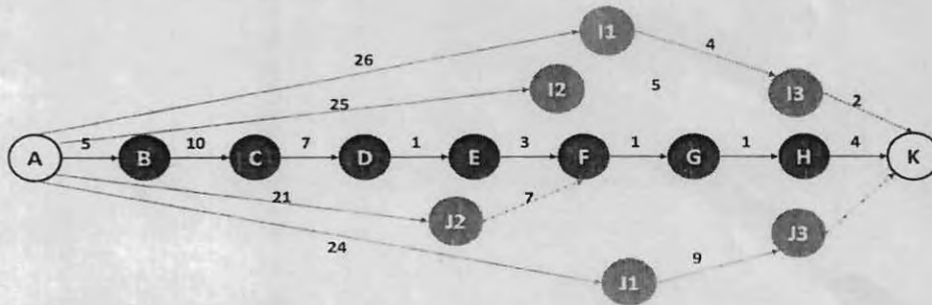
7. Subject to above, order in the petition was reserved.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**



**Annexure-1: Sample CPM chart for Time Overrun**



Process	Milestone	Schedule Completion Date	Actual Completion Date	Schedule Duration (Month)	Actual Duration (Month)	Delay (Days/ Month)	Reasons of delay with individual delay (Start and End date)
A	Investment Approval (Zero Date)						
B	Boiler Foundation						
C	Boiler Drum Lifting						
D	Boiler Hydro Test						
E	Turbine Box -Up						
F	Boiler Light- up						
G	Steam Blowing						
H	Synchronisation & Trial						
K	COD						
I1	MGR						
I2	Track hopper/Wagon Tripler						
I3	Coal Handling Plant						
J1	ESP						
J2	Chimney						
J3	Ash Handling System						
.....	.....						

Note: This is a sample format. Milestone may change from case to case basis.

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